
**DEPARTMENT OF AGRICULTURE AND CO-OPERATION JOINT
COMMISSIONERS IN THE ANIMAL HUSBANDRY DIVISION
RECRUITMENT RULES, 1990**

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SCHEDULE 1 :- SCHEDULE

**DEPARTMENT OF AGRICULTURE AND CO-OPERATION JOINT
COMMISSIONERS IN THE ANIMAL HUSBANDRY DIVISION
RECRUITMENT RULES, 1990**

¹ Published in the Gazette of India. Pt. II, Sec. 3(i). dated 25th August, 1990 (w.e.f. 25th August. 1990). In exercise of the-powers conferred by the proviso to Art.309 of the Constitution and in partial supersession of the Department of Agriculture, Joint Commissioner (Sheep) Recruitment Rules, 1971; Joint Commissioner (Cattle Breeding Farm) Recruitment Rules, 1971; and in supersession of the Department of Agriculture Joint Commissioner (Poultry) Recruitment Rules, 1977 and Joint Commissioner (Meat and Meat Products) Recruitment Rules, 1979 except as things done or omitted to be done before such supersession, the President hereby makes the following rules regulating-the method of recruitment to the posts of Joint Commissioner (Sheep), Joint Commissioner (Cattle Breeding Farm), Joint Commissioner (Poultry) and Joint Commissioner (Meat and Meat Products) in the Ministry of Agriculture and Cooperation namely:-

1. Short title and commencement :-

(1) These rules may be called the Department of Agriculture- and Co-operation Joint Commissioners in the Animal Husbandry Division

Recruitment Rules, 1990.

2. They shall come into force on the date of their publication in the Official Gazette.

2. Application :-

These rules shall apply to the posts mentioned in Serial number I of the Schedule annexed thereto.

3. Number of the post(s), its classification and scale of pay :-

The Number of the said post(s), its classification and the scales of pay attached thereto shall be as specified in Columns 2 to 4 of the Schedule aforesaid.

4. Method of recruitment, age limit, qualifications etc :-

The method of recruitment, age limit, qualifications, and other matters relating to the said post(s), shall be as specified in Columns 5 to 14 of the said Schedule.

5. Disqualifications :-

No person-

(a) who has entered into or contracted a marriage with a person having a spouse living, or ..

(b) who, having a spouse living, has entered into or contracted a marriage with any person,

shall be eligible for appointment to the said post : Provided that the Central Government, may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

6. Power to relax :-

Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order for reasons to be recorded in writing, and in consultation with the Union Public Service Commission,- relax any of the provisions of these rules With respect to any class or category of persons.

7. Saving :-

Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for Scheduled Castes, the Scheduled Tribes, the Ex-Servicemen and other special categories of persons in accordance with the orders issued by the

Central Government for time to time in this regard.

SCHEDULE 1

SCHEDULE

Name of post.	No. of posts.	Classification.	Scale of pay.	Whether selection post or non-selection post.	Age limit for direct recruits,	Whether benefit of accumulated years of service admissible under rule 30 of the Central Civil Service (Pension) Rules, 1972.
1	2	3	4	5	6	7
1. Joint	1*	General	Rs.	Not	Not exceeding	Yes.
Com-	(1990)	Central	4100-	applicable.	50 years.	
mis-		. Service	125-		(Relaxable for	
sioner		Group 'A'	4850-		Government	
(Sheep).		Gazetted	150-		servants upto 5	
		Ministerial	5300.		years in accor-	
	*Subject				dnce with the	
	to varia				instructions or	
	tion de				orders issued	
	pendent				by the Central	
	on work-				Government).	
	load.				Note : The	
					crucial date	

					for determi- ning	
					the age limit	
					shall be the	
					closing date	
					for receipt of	
					applications	
					from candi	
					dates in India	
					other than	
					those in An	
					daman and Ni-	
					cobar Islands	
					and Laksha-	
					dweep).	